



2026:AHC:24050

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 458 of 2026

Surajbhan

.....Petitioner(s)

Versus

Deputy Director Of Consolidation, Ghazipur And 9
Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Arvind Kumar Maurya, Arvind Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"Issue a writ order or direction in the nature of mandamus directing the Deputy Director of Consolidation Ghazipur to decide the stay application dated 17.11.2025 filed by the petitioner as well as respondent No.6 to 10 in Revision No.1271/2025 Computerized Case No.202554142900001271 Jeut And Others vs. Harish Chandra And Others under Section 48(1) Mauja Gain, Pargana Pachotar, District Ghazipur, expeditiously if possible within a month and further directing the respondents to maintain the status quo on spot and do not interfere in possession of the petitioner over land in question during pendency of proceeding before the consolidation authorities."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid stay application, expeditiously.
4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to the Deputy Director of Consolidation (Respondent no.1) to decide the aforesaid stay application strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties

concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **two months** from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

(Dinesh Pathak,J.)

February 4, 2026
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